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SLP(C)No. 19266 OF 2001

ITEM No.49

Court No. 7

SECTION XV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.19266/2001

(From the judgement and order dated 03/08/2001 in NM 29/01 in WP
2994/99 of The HIGH COURT OF BOMBAY)

AIRPORTS AUTHORITY OF INDIA

Petitioner (s)

VERSUS

INDIAN AIRPORTS EMPLOYEES UNION & ORS.

Respondent (s)

(With prayer for interim relief)

(With Appln(s). for exemption from filing c/c of the impugned Judgment
and permission to place addl. documents on record)

Date : 22/04/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s) Mr. Mukul Rohtagi,ASG.
Ms. Nina Gupta,adv.
Ms. Arpita Mahajan,adv.
Ms. Salni Rai,adv.
Mr. Vineet Kumar,Adv.

For Respondent (s) Ms. Indira Jaisingh,Sr.Adv.
Mr. Bharat Sangal,Adv.
Mr. R.K.Mecolt Singh,adv.

UPON hearing counsel the Court made the following
O R D E R

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Mr. Mukul Rohtagi, learned Additional Solicitor
General prays for and is granted two weeks' time to file
copies of the writ petition filed by the respondents and
counter affidavit filed by the petitioner before the Bombay
High Court. The case will be listed after ensuing summer
vacation.

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(Suman Wadhwa)
Court Master

(S.Malkani)
Court Master